भी राजनारायणः शहनशालता और म्बिहीनता, दोनी का श्रद्धा सन्मिक्षण है।

SHRIMATI INDIRA GANDHI: One hon. Member has made the point about the evacuation of the U.N. contingent. I do not know what he was trying to prove. I do not know whether he was trying to find an alibi for a totally indefensible attack again by Israel.

SHRI SUNDAR SINGH BHAN-DARI: Was it only because of economy?

SHRIMATI INDIRA GANDHI: This is entirely incorrect and I am told that my colleague, the Defence Minister, has just now contradicted that statement. When the UNEF was in Gaza, Israel knew it. They knew the position. They knew that this conlingent was awaiting evacuation. To attack and kill these missionaries of peace was cruel and wanton. There is absolutely no justification for this act. The United Nations Emergency Force consists of about 3,400 people and the Indian contingent is about a thousand. Contingents of other countries are also there and the suggestion that we have been negligent is as unworthy as it is irresponsible.

The approved U.N. schedule provided for the repatriation of Indian contingent is on the 19th June by sea. It was but natural for the Government of India, in the interests of an orderly withdrawal of the various contingents by the U.N., to agree to the schedule and mode of repatriation decided by the United Nations. Naturally we could not dream that Israel, knowing the entire situation, would act in the way it did. I am surprised that al'hough hon. Members have expressed a little sympathy for the bereaved families, they dealt with this matter so lightly as not even to condemn this action taken by Israel.

As regards the food ships there will perhaps be some delay and I am sure the House will be glad to know that an Indian food ship coming from the U.S.A. was allowed to pass through the Suez Canal. I do not think there is any other point. All the important points have been cover-

MR. CHAIRMAN: The House stands adjourned till 2.30.

> The House then adjourned, for lunch at forty-two minutes. post one of the clock.

The House reassembled after lunck at half-past two of the clock. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

THE PASSPORTS BILL, 1967-contd.

की निरंजन बर्मा (सध्य प्रदेश) : श्रीमन उपस्थाध्यक्ष जी, पासपोर्ट विस के बाद में कल मैंने शयने विचार प्रकट किये के उनके सन्दर्भ में धारों श्रीमान की सेवा में धीर भी कुछ तथ्य में रखना चाहता है जिसके यह मलीभांति प्रकट हो जायेगा कि कासन ग्रवने हाथ में ग्रधिक से ग्रधिक सत्ता रखना चाहती है। गासन की इच्छा ऐसी नड़ीं है कि वह उन व्यक्तियों के हाथ में कुछ सला है जो कि बाहर जाना चाहते हैं या बाहर के लीट कर जाना चाहते हैं । उन पर संस्क लगाने के लिये साधारणतः एक उदार नासि बरती जानी चाहिये थी लेकिन वह उदार नीति नहीं बरती गई, जैसा कि घारा 24 की उपधारा 2 (बी) से मालूम पहला 🖁, उसमें यह है:---

"the classes of persons to whom passports and travel documents referred to respectively in subsection (1) and sub-section (2) of section 4 may be issued;".

थि। निरंजन वर्मा

Puss Ports

इसमें शासन ने अपने हाथ में रूरस बनाने के लिये प्रधिकार चाहा है और किन-किन विषयों पर उसे रूल्स बनाने के ग्रधिकार होंगे इसका विवेचन किया है। हमने पहले निवेदन किया था कि धारा 4 के अन्तर्गत तीन तीन प्रकार के पासपोर्ट बनाने की इच्छा प्रदर्शित की गई है, पहले प्रकार का अडिनरी पासपोर्ट, दसरे प्रकार का अफि-शियल पासपोर्ट ग्रीर तीसरे प्रकार का डिप्लोमैटिक पासपोर्ट और इसी प्रकार से देविल डाक् मेंट भी तीन प्रकार के बनाये जाने का इसमें हवाला दिया है और उसी संदर्भ में हम यह निवेदन करना चाहते हैं कि यह रूप मेकिंग अथारिटी केवल गासन के हाथ में नहीं होनी चाहिये। कितने प्रकार के पारपल, पासपोर्ट हों और वे किन-विन को दिये जाने चाहिये और किन-किन को नहीं दिये जाने चाहिये इस विषय में पालियामेंट को ही अधिकार होना चाहिये कि बह यह निर्देशित करे और बताये कि कैसे हो और गासन के हाब में यह अधिकार नहीं दिया जाना चाहिये।

इसी प्रकार इसमें जो सब से दारान बात है वह यह कि शासन रूल बनाने के, नियम बनाने के जो अधिकार हैं उसके अन्तर्गत वह भी निष्यय करेगा:--

"the appointment of appellate authorities under sub-section (1) of section 11, the jurisdiction of, and the procedure which may be followed by, such appellate authorities;".

शासन के हाथ में यह ऋधिकार नहीं होना चाहिये कि वह अपेलेट अवारिटीज की नियक्ति का फैसला स्वयं करे। जिस तरह से जडीशियरी में होता है कि कहां पर कानन के अन्तर्गत कौन अपेलेंट अधारिटी होगी इसी प्रकार से यहां भी होना चाहिये, मासन के रूल बनाने के अधिकार के अन्तर्गत यह नहीं होना गाहिये, शासन की यह शिकार

प्रदत्त नहीं होना चाहिये कि वह निष्चय भि अपेलेट ग्रयारिटी होगी, किस के पास कौन अपील जायेगी. उसका ज्युरिडिवशन क्या होगा । यह निर्णय करने का अधिकार भी पालियामेंट की होना चाहिये कि पालिय।मेंट यह निर्णय करे कि किस न्यायालय में किस क्षेत्र की, किस सीमा के अन्तर्गत, अपील की जानी चाहिये। इस प्रकार दोनों हाथों से शासन ने अपने प्रधि-कार-सीमा में यह जीज रखने का यत्न किया है। उससे एक भय है। शासन ने यदि बह निर्णय कर लिया कि हम किसी व्यक्ति 🖈 पारपत्र नहीं देगें या जासन ने यह निर्णय कर लिया कि हम किसी व्यक्त को बीच में बाहर के देशों में जो यात्रा कर रहा है उसकी बुलायोंगे और इसके बाद जो अपील की जायेगी वह अपील किस के पास जायेगी. उन्ही व्यक्तियों के पास की जायेशी जिनकी नियुक्ति इस शासन ने ग्रपनी रूल मेकिंग प्रधारिटी के ग्रतंगत की है तो वह उसके रोग में रहेंगे श्रीर शासन जैसा चाहेगा करवा लेगा। इसलिये शासन के हाथ में रूल मेकिंग यथारिटी के जो अधिकार धारा 24(2) (ए), (बी) और (जी) में हैं वह नहीं होती चाहिये और इस प्रकार की धारायाँ को इसमें से निकाल देना चाहिये।

Bill, 1967

श्रंत में मैं निवेदन करूंगा कि पासपीट की प्रणाली बहुत देर से संसार में ग्राई। पासपोर्ट की प्रणाली धगर देशों में रही जानी है तो उसका बहुत उदार हदय से प्रयोग हीना चाहिये, कहीं पार्टी को भावना से, दलगत भावना से इस मामले को सरकार अपने हाथ में न ले ले और इतना दमन का अंक्रम कहीं न लगा दे कि जो पारपत्र की मान्यता है, उदारता है, वह पूरी तरह से रह ह जाये इसलिये.

ित्रों ने सझाव दिये हैं उनका समावेश क भाडिफिकेशन कर के, सरकार कर एक पूर्व रूप से अच्छा पारपत्र विधेयक लान र चाहिये, यही मेरा निवेदन है।

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan); Mr. Vice-Chairman, this Passports Bill, 1967, seeks to replace the Ordinance which was promulgated following the Supreme Court judgment in Satwant Singh Sawhney vs. the Union Government. The right to travel abroad was a part of personal liberty. Prior to this decision of the Supreme Court passports were Issued by the Government in the exercise of its executive power to conduct foreign relations. Before this judgment—I would like to quote here from the Bill:

"A passport was considered to be essentially a political document, issued in the name of the President of India to the Governments of, or authorities in foreign countries requesting them to afford facilities of safe travel to the holder in their territories and to provide him necessary assistance and protection."

So it gives permission to go out of the country and it will also give protection and facility to the holder of the passport. In short it was considered necessary to give permission or permit or identity card as it used to be to a person who was travelling abroad. But the majority decision of the Supreme Court in the case aforementioned denied the Government any such absolute power though it was a majority of three versus a minority of two. So it was a question of a very close minority. The majority upheld the Government's viewpoint. The majority held, inter alia, that the right to travel abroad is a part of a person's personal liberty and he could not be deprived except according to procedures established by law in terms of article 21 of the Constitution. There was no law establishing such procedures; the Government had no right to refuse the passport to any person who might have applied for the same. So, to get over he difficulty, this Bill has been brought before the House and I think that it is an essential Bill, and it nmst be passed.

Another point is that article 14 is part of inherent rights; it has also been stated in the judgment. Article 14 says that all citizens of India should be equal. It says—

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India."

Although there is no mention in this article about any foreign travel, the Supreme Court has held that the liberty to go abroad is part of the liberty at home.

Sir, it is stated by some hon. Members that passport is of recent origin. Previously, there was no passport. And Mr. Rulhnaswamy has mentioned that when ha went abroad, his father just bought a ticket for him as if he was going from here to Bombay and he went out of the country. After the First World Warand many of the friends over here must have had the same experience—when I went abroad, I had to get a passport. But there was no P Form which is very troublesome during these days. More and more restrictions are being put on the individuals who are travelling abroad. In these days when there is a shooting war, passports, identity cards, restrictions and permissions are very essential, very necessary, when there is so much of dissension, so much of war going on in the Middle East and in South East Asia. Really, countries, instead of getting together, are getting far apart; they are getting suspicious of each other; they do not trust each other's good intentions. Therefore, some kind of restriction in issuing passports is absolutely necessary. It is said that in countries like the United Kingdom, the USA and Canada, there are no regulations about passports.

THE MINVSTER OF EXTERNAL AFFAIRS (SHBI M. C. CHAGLA): There are.

DR. (MRS.) MANGLADEVI TAL-WAR: Written regulations?

SHRI SYED AHMED (Madhya Pradesh): In 1920 there were regulations.

DR\ (MRS.) MANGLADEVI TAL-WAR: In England, of course, everything goes by usage and convention. But even th we they have a Passport Act. Therefore, we too have to pass this Act in mir country.

Sir, hon. Members have mentioned about the tyj»s of passports. Well, the types of pai'ports are mentioned at page 2. Th --e are three types, the ordinary passport, official passport and diplomatic pawport which, I think, ars even today in use. So, there- is nothing new about this.

Then it is stated:

"(a) issue the passport or travel document with endorsement, or, as the case may be, make on the passport or txav-jl document the endorsement, in respect of the foreign country or countries specified in the application;"

That means all the countries that a candidate has specified or for which he has asked for permission to be ffiven.

Then there is the restriction. There are some countries for which the passport is refused and he is not allowed to visit them. The third thing is

"refuse to issue the passport or travel document or, as the case may be, refuse to make 021 the passport or travel document any endorsement."

That means that the passport, the permission, is refused to some citizens of India. Well, that is necessary, Sir, in the interest of the security of the country and also with regard to our relations with the other countries.

One hon. Member has mentioned .

(.Time bell rings).

How much time?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are giving fifteen minutes each.

DR. (MRS.) MANGLADEVI TAL-WAR: Fifteen minutes are not over yet.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have gat three minutes more.

DR. (MRS.) MANGLADEVI TAL-WAR: Three minutes? 1 thing I have just begun.

SHRI SYED AHMED: No Chairman will ring the bell without reason.

DR. (MRS.) MANGLADEVI TAL-WAR: As. I have got only a few minutes more, I would hurry.

There is provision for appeal. Of course, delegation of power to have passport authorities at State level and at other places is necessary. Everyone cannot come to the Centre. There is provision for appeal. I will j«8t read it out:

"Any person aggrieved by *» order of the passport authority under clause (b) or clause (c) of sub-section (2) of section 5 or clause (b) of the proviso

and so on and so forth. If anybody i_s aggrieved, he or she can make an appeal. I would like to say this that I quite agree with some of the hon. Members who have spoken before, who have suggested that there should be an appeal, that a tribunal especially meant for this purpose be created. It may be called by any name; or it may be called the Passport Tribunal. It should be a body or an agency to whom an appeal may be made; it should not be just a superior officer or a passport authority, because they are both executive authorities. And one executive authority, of course,

feel: very much sympathetic towards the other executive authority. Therefore, I submit, Sir, that the right of appeal should be given, and, of course, it is already provided in the Bill. But that body or that tribunal should be drawn from the administrative set-up.

Thank you.

श्री त्रिलोकी सिंह (उत्तर प्रोप) : जनाबे गान पासपोर्ट बिल को कानून की शक्ल दी जाय य: महज एक जरूरी काम ही नहीं है बल्कि लाजमी है। इस जमाने किसी पुल्क के वाशिन्दे के लिये इतनी पाबंदियां हैं कि वह एक जग से इसरी जगह बिना इ । जित के न जा सकता है और न विना इजाजत के वाल् । हो सकता है। एक जाना नाब इ वा कि जब ग्रामदोरफ्त की ये सहलियतें हासिल थीं, एक मुल्क से दूसरे मुल्क को जाने में कोई एकावट नहीं थी। मगर यह इनसान की बदकिस्मती है कि जै। जैते अमदो रफ्त की सहलियतें वढीं वैसे वैसे ये पाबंदियां ग्रायद कर दी गई कि कोई एक मल्क का रहने वाला बिनाइ । जात दूबरे मुल्ह नहीं जा सकता । बहरहाल, हम कोई अनोखे नहीं हैं कि अपना अलग से कानून बनायें, अपनें यहां पासपोर्ट न रखें या प्रानद व रफ्त में होई हकावट न रखें। इसलिए यह बहुत जरूरी है कि पासपोर्ट के सिलितिले में भारत परकार के जो कायद थे उन्हें कानून का जमा पहिनाया जाय ताकि सरकार का कोई माकि हर पने उस मखित्यार का कि किसी की पासपोर्ट दे या न दे. बेजा इस्तेमाल न कर सके।

जनाव, सरसरी निगाह से मैंने इस मसविदे को देखा और इसमें मुझे कुछ बातें एसी अखरीं जिनकी तवज्जाह ग्रापके जरिये इस ऐवान को बाप तौर पर िता चहता है। एक धारा है जिसमें लिखा है कि ग्रगर किसी को दो साल से ज्यादा सजा हुई हो ता उसे पासपोर्ट नहीं दिया जायेगा और वह हिन्दुस्तान के बाहर नहीं जा सकेगा । जनाब, ग्राप जानते हैं कि 877 RS-6

यह दो साल की सजा एपे मामले में भी हो यकती है जिसका किसी किस्म के इखलाकी जवाल से ताल्लुक न हो, मारपीट पर हो सकती है एक्साडेंट पर हो सबती, कोई दुर्घटना हो जाय । क्या वजीर साहब इस दफा को रखने की जरूरत समझते हैं ? मैं यह ग्रजं करना चाहता हं कि वह उसे ऐसा सीमित कर दें मसलन offences involving moral turpitude मुमकिन है कि नौबत आये। अक्सर यह बात सामने ग्राती है कि खुशो नहीं बल्कि मजबुरी से किसी कानन-शिकनी करनी पड़ती है और यह हो सकता है कि उसमें दो साल से ज्यादा सजा हो जाय। एसे आदिमयों के निए ाममिकत होगा कि वह अपने इलाज के लिए जो उन के लिए जरूरी है हिन्दुस्तान से बाहर जाकर इंगिलस्तान में या कहीं दूसरी जगह करा सकें। में समझता हं कि इस ग्रखित्यार को रखने की हकमत को जरूरत नहीं है।

एक और दफा की तरफ जनाब का ध्यान दिलाना चाहता हूं जिसमें लिखा है कि किसी भी कायदे के खिलाफ ग्रगर कहीं उसके लिए सजा न लिखी हो तो उसे तीन महीने की सजा दी जा सकती है। यह कानन बनाने का नया तरीका है। जितने भी फौजदारी के कानन हैं ग्रगर उन्हें देखा जाय तो जनाब कहीं पर भी देखने को यह नहीं मिलेगा कि बगैर किसी बात का जुमें बताए हुए उसकी खिलाफवर्जी में तीन महीने की सजा दी जाय। ग्रगर कोई जमं है कोई उसको करता है तो उसे सजा होनी चाहिये । यह दफा 12 का तीसरा हिस्सा है। मेरे पास हिन्दी में इसकी कापी नहीं है। श्री राजनारायण जी ने कल उसके बारे में इसरार भी किय था। (Interruptions) अगर या गई है मुझे माफ कीजियेगा, मुझे मालम नहीं था। अब मैं धारा को आपके सामने पढ़ता हं।

"जो कोई पारपत्र या यात्रा दस्तावेज की किसी गर्त का या इस ग्रधिनियम के या तदधीन बनाए गए किसी नियम के किसी

थी जिलोकी सिंही उपबन्ध का कोई ऐसा उल्लंघन करेगा जिसके लिए इस अधिनियम में अन्यव कोई दंड उपबंधित नहीं है तो वह कारावास से, जिसकी अवधि तीन मास तक की हो सकेगी, या जुर्माने से, जो पांच सी रुपया तक का हो सकेगा, या दोनों से दंडनीय होगा ।"

Passports

एक भानतीय सदस्य : इसका मतलब क्या है ?

श्री त्रिलोकी सिंह : इस धारा को अंग्रेजी में भी पढ़ देता हूं। ग्रगर वे ग्रंग्रेजी ज्यादा अच्छा समझते हैं तो उसमें ऐतराज क्या है ?

"Whoever contravenes any condition of a passport or travel document or any provision of this Act or any rule made thereunder for which no punishment is provided elsewhere in this Act shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to five hundred rupees or with both."

यह एक ऐसी धारा है जनाब कि मेरी नाकिस राय से इसका गलत इस्तेमाल हो सकता हैं और मेरी राय है कि इसे निकाल दिया जाना चाहिये।

यह मेरी खशकिस्मती है कि इस भहकमे के वजीर साहब ग्राज मौजूद हैं इस ऐवान में। मैंने कल एक दूसरे मसविदे पर श्रपने ख्याल का इजहार करते हुए कहा या और इंडेम्निटी क्लाज पर भ्रापका ध्यान दिलाया था। इसमें भी दफा 16 में लिखा हुआ है :

"No suit, prosecution or other legal proceeding shall lie against the Government or any officer or authority for anything which is in good faith done or intended to be done under this Act."

ठीक है इसकी जरूरत क्या है ? मैंने जैसा कल ग्रर्ज किया था ग्रीर ग्राज भी दोहरात: हुं वजीर साहब की तवज्जह खास तौर पर दिलाने के लिए कि हिन्द्स्तान में 100 साल से भी ज्यादा हो गये हैं करीब 150 साल हो गये हैं यहां तमाम क्वानीन बने । वह ग्लामी का जमाना था। उस समय सरकार के ग्रहलकारान और ग्रोहदे दारान कीम-के नमाइन्दे नहीं थे बल्कि सुल्ताने मग्रज्जम के नुभाइन्दे थे उनके एजेन्ट थे ग्रीर नौकर थे। फिर भी उस हक्मत ने जरूरी नहीं समझा कि उनको इतनी छट दे कि हर कानन के मसविदे में यह लिखा जाय कि ग्रगर सरकारी अफसरान नेकनीयती से गलत काम करते हैं तो उसके जवाबदेह नहीं होंगे। एक कानन सहज ऋिमिनल ला में यह रखा गया और वही काफी समझा जाता था कि ग्रगर किसी ग्रहलकार या बोहदेदार से भल से कोई काम हो जाय तब वह उसके लिए जवाबदेह नहीं होगा । दूसरी बड़ी जंग के बाद हम ग्राजाद हए ग्रीर डिफेन्स आफ इंडिया एक्ट के रूल्स के ग्रन्तर्गत इतने काम सरकार ने ग्रहलकारान को दिये कि यह जरूरी था कि अगर कोई काम नेकनीयती से करता है तो वह उसके लिये जवाबदेह नहीं होगा । उसी सिलसिले से हम आजाद हुए और डिफेन्स आफ इंडिया रूल्स की बीमारी लग गई । अब यह धारा हर कानन में लग जाती है। हजूर गौर फरमायें कि अब हुकुमत जम्हरियत की है अवाम की हकुमत है। अंग्रेजों की हकुमत और जमाने में जब ग्रोहदेदारान ग्रहलकारान कुछ मनमानी भी कर सकते थे तब हर कानून में इसकी गुजाइश नहीं रखी गई। ग्राज तो हक्मत का दावा है किस को इसमें भूबह हो सकता है, श्री राजनारायण को इसमें शुबह होगा कि उसका काम हमेशा ठीक तरह से चलता है फिर भी जब उनका यह दावा है कि काम ठीक तीर कानून के बमुजिब ग्रहलकारान करते हैं तो फिर इस धारा की इस दफा में क्या जरूरत है।

हमारी यह खुशकिस्मती है कि वजीर साहब एक नामी वकील ही नहीं है बल्कि नामी जज भी इस मुल्क के रह चुके हैं। मुझे तो उनको देखने का, उनकी तकरीर सुनने का मौका लखनक में जब 1928 में ग्राल पार्टीज कांफेंस हुई थी तब मिला था। जाहिर है वे

उस जमाने के उभरते हुए लोगों में से थे जिनके ऊपर कौम की ग्रांखें लगी हुई थीं कि किसी दिन श्री चागला साहब भी, रहनुभाई करेंगे। ग्राज वह हमारी रहनुभाई कर रहे हैं। ती मैं उनसे खास तौर पर यह दरख्वास्त करूंगा कि वह इस धारा को निकाल दें ग्रौर ग्रपने जमाने में जितने दिन उनका हुकूमते हिन्द से वास्ता रहे, चाहे वह एक्सटनंल ग्रफेयर्स के मंत्री की हैंसियत से या ग्रौर किसी हैंसियत से कवानीन के मस्तिद कैंबिनेट में ग्राते हैं वह भारत सरकार को इस पर ग्रामादा करे कि हर कानून में यह इनडेंमिनिटी क्लाज रखने की जरूरत नहीं है।

3 P.M.

हुजूर, मुझे एक बात ग्रीर ग्राप से ग्रर्ज करनी है कि इसमें अपीलेट श्रथारिटी की रखा गया है। आम तौर पर चन्द लोग ऐसे होते हैं, मसलन व्यापारी, रईस, जो पासपार्ट मुस्तकिल लेकर के रखें और पांचवें साल या तीसरे साल उसकी तौसीह करा लें। मामली तौर पर जब किसी को जरूरत होती है तब वह पासपेर्ट लेता है। इस कानून में कायदे जो कुछ वनें उनमें इस बात की ग्जाइण होनी चाहिये कि दरख्वास्त देने के एक महीने, 15 दिन, 18 दिन, 20 दिन, डेढ़ महीना, तीन महीना या जो भी मृद्दत मनासिव रखी जाय उसमें पासपोर्ट ब्रादमी को हासिल हो जाय । मैं अपने जाती तज्बें से कहता हूं कि जमाने श्राजादी में नहीं, जमाने गलामी में दरख्वास्त दी और छ: दिन के अन्दर पासपोर्ट मिल गया। श्रीर जमाने आजादी का तजबा है, हजर, कि दरख्वास्त दी, हफ्ते छ: हो गये और पासपोर्ट नहीं मिला। हमारे बजर्ग थे लखनऊ शहर के जो लोक सभा के मेम्बर भी थे, चौधरी हैदर हसैन साहब। एक दिन वह मझे पासपोर्ट दपतर में बैठे मिल गये। मैंने कहा कि चौधरी साहब, कैसे आप तशरीफ लाये। कहने लगे कि भाई, मुसीबत में मुबतिला हं, एक लड़का शासपोर्ट चाहता है, लेकिन वह नहीं मिलता । वह लड़का भी एक बैरिस्टर साहब का था।

फिर उन्होंने कहा कि त्म कैसे आये। मैंन कहा कि मैं इस मुसीबत में तो नहीं मुबतिला हं, लेकिन पासपीर्ट लेने ग्राया हं। फिर उन्होंने कहा कि भाई, तम को नहीं देंगे । चौधरी साहब की इन्कार कर चुके थे। सुप्रीम कोर्ट के एक एजेंट भी उनके साथ थे। उनको भी इत्कार कर चके थे। मैंने कहा कि मेरे साथ ग्राइये। मैंने जा कर झक के ग्रफसर की फर्माइशी सलाम किया । उन्होंने कहा "कौन" । मैंने कहा, हजर, एक दरख्वास्त लाया हं । फिर क्या था, खश हो गये । डिप्टी साहब थे। वह बोले, क्या है। मैंने कहा कि पासपोर्ट चाहिये, कुछ बच्चे विलायत जाने वाले हैं, । एक चीफ जस्टिस का लडका था, लक्ष्मी शंकर मिश्र जीका, जो उस जमाने में नागपुर हाई कोर्ट के चीफ जस्टिस थे। एक विजय किशन जी, बेरिस्टर का साहबजादा था लखनऊ का भीर एक खाकसार का भतीजा था। उन्होंने कहा कि क्या ग्राप सब के लेंगे। मैंने कहा कि जी हों, मैं इसीलिये बावा हूं। तो ले लीजिये। चौधरी साहब लखनऊ के नामी गरामी वकील, लोक सभा के मेम्बर, सूरत जनल में बहुत अच्छे, लहीम, शहीम, किसी मजमे से निकल जायं तो लोग समझें कि हां,कोई जा रहा है, उमदा लिबास पहने हये, मेरी तरह नहीं कि टेढा-मेटा और ढीला-ढाला पायजामा, उनको टरकाया डिप्टी साहब ने । कनाट सर्कस में उनका दफ्तर था। मैंने झक कर सलाम किया श्रीर तीनों का जे लिया श्रीर तीनों की तरफ से दस्तब्त मैंने बना दिये । यह भी उन्होंने नहीं पुछा कि मख्ता रनामा तुम्हा रे पास है कि नहीं। मजाज होना चाहिये अफसरान को । मैं उनकी मजम्मत नहीं करता ह । मैं समझता हं कि उस ग्रफसर ने बहुत ग्रच्छा काम किया। मगर कानन के अन्दर यह मजाज हासिल होना चाहिये पासपोर्ट ग्रथारिटी को कि जितनी ज्यादा सहिलयत वह दे सके पासपोर्ट हासिल करने वालों को, उतनी ज्यादा सहलियत दे । यही सहलियत, हजूर, मैं चाहुंगा अपीलेट ग्रथारिटी के लिये। कोई मुद्दत इसमें लगाई जानी चाहिये। यह सही है कि मुद्दत लगाने

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[श्रो विलोकी सिंह]

के वावजूद भी यह नहीं हो सकेगा कि हमेशा उस मुद्दत के अन्दर ही अपील का फैसला हो जाय। मगर उसका महज जिक्क ही इस बात की तरगीब देगा कि अपीलेट अथारिटी को कि वह जल्द फैसला करे, वरना आज हमने अपील कर दिया और छः महीने बाद फैसला हुआ। यह पासपोर्ट ऐसी चीज है जिस का काम तड़-पड़ और झटपट होना चाहिये।

एक बात मुझे और खटकी हुजूर, जिस की ग्रोर में ग्राप की तवज्जह दिलाना चाहता हं श्रीर वह यह कि तमाम वजुहात का जिक्र किया गया जिनकी वजह से पासपोर्ट देने से इत्कार किया जा सकता है । वीच में पब्लिक इंट्रेस्ट भी रखा गया । यह पब्लिक इंट्रैस्ट इतना जू मानी फिक़रा है कि हर बात उसमें आ सकती है। इस बजह से नहीं देंगे, इस बजह से नहीं देंगे और ग्राखिर में पब्लिक इंट्रेस्ट भी लगा दिया। पब्लिक इंटेस्ट कहीं डिफाइन करना, उसकी तगरीह करना, उसकी परिभाषा करना मुश्किल काम है व मुमकिन नहीं है। हर जमाने में, हर बक्त में, हर जरूरत के लिहाज से पश्लिक इंद्रैस्ट बदलता रहता है। ती क्या यह अख्तिया र हक्काम को देदिया जाय कि कुछ न मिले तो इसी इल्लत में यानी पिन्लक इंट्रैस्ट में पास-पोर्ट देने से इन्कार कर दें। पासपोर्टन देने के जो वजूह होंगें उनको बताना नहीं होगा यह गौर करने की बात है। क्योंकि ग्राहिनेंस निकला है, इसलिये दो महीने के ग्रन्दर इसकी कानूनी अक्ल देनी ही है। लेकिन वजीर साहब अगर चाहें तो कोई न कोई शक्ल उस में तरमीम का निकाल सकते हैं।

श्रव में श्रापका घ्यान एक बात की तरफ और दिलाना चाहता हूं कि गैरमुल्की लोगों को भी पासपोर्ट और ट्रैवेल डाक्यूमेंट देने की गुंजाइश रखी गई है। मुझे नहीं मालूम, इस सिर्लासले में जाती तजुर्बा भी नहीं है कि एक गैरमुल्की जब तक हिन्दुस्तान का शहरी न बन जाय तब तक वह हमारे पासपोर्ट से सफर कैसे करेगा। मुमकिन है कि इसमें कोई कानूनी मसलहत हो जिस का मुझे इल्म न हो। लेकिन यह बात भी मुझे खटकी और मैं यह चाहूंगा जनाव वजीर खारिजा जब इस सिलसिले में रोशनी डालें तो मेरी इस दुश्वारी को भी दूर करने का ह्याल रखें।

(Mysore): Mr. Vice-Chairman, I am Ad'CEra VCLNIAOO M ItfHS

sorry I forgot to bring my copy in which I had made notes. So I am offering such remarks as I do remember and as pass through my mind. Thanks to the case of Mr. Sawhney vs. the Union, the passport procedure is being put on the statute book. The present procedure of issuing passport is not without trouble. I am one of those who believe that every citizen should be able to get a passport if he wants it unless he comes under certain categories ...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): As early as possible.

SHRI M. GOVINDA REDDY: Yes, I agree, that was what I was going to say. But what happens now is, an application is made and it is sent to the police for verification. It is all right. The passport authority should know the bona fides of the person who is an applicant for a passport. But even after receiving police verification, applications are held up unless the person himself goes to the passport office, not once or twice but ten times. I myself have intervened in many cases. The Regional Passport Officer refers "the matter to the higher authorities as a matter of routine. This is all right in a doubtful case, in the cases where, in his opinion, it is not desirable to issue a passport. In such cases if he seeks the opinion of higher authorities and gets their sanction, it is all right. One can understand that. But one cannot understand the matter being referred as a matter of routine. For

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instance, many people from Bangalore apply for passports at Madras. They will have to go to Madras at considerable expense, not once or twice but several times and still they do not get unless they bring influence to bear. This is my personal experience and I had had to speak to the Chief Passport Officer about the inadvisability of the Regional Passport Officer referring the matter in every case to the Chief Passport Officer. This involves terrible national waste, waste of money and waste of time on the part of the applicants. This, I am humbly submitting, must be avoided. Of course, the working of the Act depends upon the spirit in which it is worked. Even supposing that we pass it and it becomes an Act, unless the passport authority realises the difficulties of the public, this Act, I do not think, would be worked in its spirit. Therefore, I am placing this difficulty . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Some arrangement can be made at Bangalore.

SHRI M. GOVINDA REDDY: Should be made.

SHRI M. C. CHAGLA: The Regional Passport Officer need not refer every case to the Central Government here but only in cases of difficulty or doubt he should refer the matter here. Otherwise, he has got the authority to issue passports and instructions had been issued to them. Now under this Act, there would be no difficulty. The Regional Passport Officer in Bombay or Madras can issue the passport. But if he finds any difficulty, which will be rare, then only he would refer the matter to the Chief Passport Officer

SHRI M. GOVINDA REDDY: He has authority, no doubt, but he does not want to take responsibility. I am speaking from experience. I can point out a number of cases where there was no doubt at all .

SHRI M. C. CHAGLA: This is an administrative matter. This can be looked

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SHRI M. GOVINDA REDDY: He has got the full authority. Even if he issues nobody will object. Even in such cases, he thinks it is saier to refer it to the Chief Passport Officer. I do not mind his referring to the Chief Passport Officer, but it involves a lot of expenses on the part of the applicant, waste of time on the part of the applicant and inconvenience also to him. For instance, a doctor in London suddenly died and his brother here received a cable. His wife was there and his young child was there. I had to speak to the Minister about it because the passport had to be issued the next day to bring the body from there. We encountered a lot of difficulty even after proving the bona fides of the case of death and there being nobody to help them and the necessity of the brother and his wife going there. Such cases do happen. I do not mean to say that in every case there is trouble. But in my opinion, it can easily be avoided.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): In such cases, to get emergency passports one has to go to Madras.

SHRI M. C. CHAGLA: Every passport officer has the authority to issue a passport.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We have not got them in Hyderabad and Bangalore.

SHRI M. C. CHAGLA: 1 do not know where the regional passport officers are. Wherever they are, we can have more.

SHRI M. GOVINDA REDDY: It would be convenient for the public. This is one thing. Secondly, when the pages in the passport are exhausted, now an applicant will have to go I through the same procedure Of filling

up the form giving all the particulars. That, I think, is unnecessary. Because the passport will be there—only the pages will have been exhausted—it should be still valid. So it should be easy for the passport officer to make an endorsement, instead of putting the applicant to go through the entire procedure of filling up all the details of the form. So this is a matter of procedure which may be attended to.

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Then, Sir, in issuing passports to Members of Parliament when they go on official work as members of a parliamentary delegation, or when deputed by the Foreign Minister or the Prime Minister, the Members of Parliament get official passports. Here I want to submit this. Now, Sir, a Class IV officer or a Class III officer, who accompanies a Class I officer, also gets an official passport, and a Member of Parliament also gets an official passport. Now, Sir, you have -gone to the United Nations and you and I have seen the people there looking into our passports and saying: "How are you an official? You are a delegate of the Indian delegation and still you have an official passport.'

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, एक व्यवस्था का प्रश्न है। हमारे नियम 249 में लिखा हुआ है—''यदि कोई मंत्री राज्य सभा में किसी ऐसे प्रेषण-पत्न या अन्य राज्य-पत्न को उद्धृत करे जो राज्य सभा के समक्ष उपस्थित नहीं किया गया हो, तो वह संगत पत्न पटल पर रखेगा। यह जो उद्देश्य और कारणों का कथन है इसके अनुसार सतवन्त सिंह बनाम भारत संघ रिट पिटीशन नं० 236, सन् 1966 में उच्चतम न्यायालय ने जो जजमेंट दिया था उसके पश्चात् ही यह पूरा का पूरा विधेयक आया है और यह उसी जजमेंट पर आश्रित है। उस जजमेंट में जिन चीजों का निराकरण किया गया उनको ठीक करके या उनमें जो दोष बताए उन

दोषों को दूर करके एक विधेयक यहां प्रस्तुत हुआ है। तो मैरा निवेदन यह है कि सुप्रीम कोर्ट का जजमेंट सदन के पटल पर होना चाहिए ताकि उसको हम लोग ठीक से पढ़ें और पढ़ने के बाद इस विधेयक पर समुचित रूप से विचार किया जा सके। हमने जजमेंट की कापी मांगी, मगर हमको सचिवालय से कहा गया कि जजमेंट की कापी शायद नहीं है, इसलिए यह व्यवस्था का प्रश्न प्रस्तुत करना पड़ा।

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Judgments generally are available in the library. But it is not the duty of this Secretariat to provide it, because it does not come within the meaning of a State paper or a State document. I am sure Mr. Chagla will get a copy and place it on the Table. It would be convenient fo;r the Members.

SHRI M. C. CHAGLA; I think all judgments of $th_{\rm e}$ Supreme Court are to be found in the library.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is not reported. I would request the Minister to see if he can get a copy to place it on the Table.

SHR M. C. CHAGLA: I am told twenty copies have been laid in the library of Parliament. I cannot do more than that.

SHRI R. S. KHANDEKAR (Madhya Pradesh): Are you circulating it to the Members? It i_s important. The whole Bill is based on that judgment.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We will get a copy-here.

Passports

राजनारायण: कापी तो हमको भेजें।

THE VICE-CHAIRMAN (SHRI' AKBAR ALI KHAN): There are twenty copies in the library.

SHRI M. C. CHAGLA: And they can he sent for from the library.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You see, Mr. Rajnarain, how prompt the Government is to carry out your desire.

श्री राजनारायण : हमारे पास प्रावे सो ।

SHRI M. GOVINDA REDDY; I was on the point of the desirability of issuing diplomatic passports to Members of Parilament. I do not know if there are definite rules that diplomatic passports should be given only to diplomatic personnel. When the late Prime Minister Lai Bahadur Shastri, sent some delegations composed of Members of Parliament, the leaders of the delegations got diplomatic passports but the members of the delegation did not get diplomatic passports; they got official passports.

SHRI DAHYABHAI V. PATEL (Gujarat): Perhaps the Congress Party knows what type of people it has selected to be candidates.

SHRI M. GOVINDA REDDY: So if a diplomatic passport is issued to a Member of Parliament when he goes abroad, his status will be improved, not that he got any extraordinary advantage because of that. I do not know if the External Affairs Ministry considers the issue of diplomatic passports as a peculiar privilege available only to diplomatic personnel, because exception has been made in some

cases, as I referred to. So I would humbly submit to the Minister to consider this question. Even a servant, who is Class IV, he gets official passport, and you and I also get official passport. That is very wrong.

Then you prescribe the maximum; of course, it is twenty-five rupees now. I think it is a little high. Now, when it will be prescribed under the rules, it may be a little lesser.

SHRI DAHYABHAI V. PATEL: Only at the beginning.

SHRI M. GOVINDA REDDY: But the maximum should have been a little lower.

I agree with Mr. Triloki Singh that this "public interest" is a very vague term. Now it depends on the passport officer to determine.

PANDIT S. S. N. TANKHA (Uttar Pradesh): It is a wide term, not a vague teim.

SHRI M. GOVINDA REDDY: All right.

SHRI A. M. TARIQ (Jammu and Kashmir): Whatever is wide is also vague.

SHRI M. GOVINDA REDDY: You make it BO wide that it is undefinable; so it will be ultimately left to the authority to interpret what 'public interest', is. Instead, if we want to categorise people, we could have done so. This has been done in clause 6 and in another clause also. In those clauses some categories have been mentioned. Similarly we can say that whoever in the opinion of the Government is such a person that it would be prejudicial to issue a passport to him, he may be denied the passport. Some such thing must be brought in, instead of using these wide words and thus giving the authorities some grounds for making it an excuse.

[Shri M. Govinda Reddy.] In clause 13 we see it stated:

Passports

"Any officer of customs empowered by a general or special order of the Central Government in this behalf and any officer of police not below the rank of a subinspector may arrest without warrant any person against whom a reasonable suspicion eixista . . ."

This, I think, is giving too wide a power. Even a sub-inspector if he has a reasonable suspicion that the man has committed an offence, can arrest him. I think this provision may be reconsidered. Similarly . . .

SHRI A. M. TARIQ: There will be any number of arrests at the airport.

SHRI M. GOVINDA REDDY: Actually the people who want to escape do escape, as was pointed out by ah hon. Member yesterday.

Therefore, what I say is that I want the procedure for the issue of passports to be 'simplified. In fact, in many of the socialist countries they can issue passports even without any procedure and as Shri Ruthnaswamy said, I would also like to see the day when as a matter of right every citizen can get his passport without any impediments whatsoever, unless of course it is against the interest of the country to give him the passport.

DIWAN CH AM AN LAL (Punjab): Why are not vises abolished?

SHRI M. GOVINDA REDDY: There is another small point which I would like to make. Another difficulty in the matter of passports is getting the endorsement for the countries which one desires to visit. It all depends on the sweet will of the Passport Officer to make the endorsement that you want or to limit the countries. One can understand that he cannot give endorsements for countries with which we have no diplomatic relations. But what about others? For instance when one applied for passports for the USA and the UK one could get them easily. But when one applied for passports to

go to the socialist countries there-were difficulties. 1 do not understand why this distinction should be made. Of course, I do not mean to ailribute motives to the Government, but to give all this power to the Passport Officer, I think, is something very wrong.

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AN HON. MEMBER: It is because of your p. L. 480.

SHRI ML GOVINDA REDDY: And because of this distinction he thinks he must be extra careful and so before he gives the endorsement he thinks twice and in many cases he does not give the endorsement at all. This is a thing which should be simplified. This is all I have to say now. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I should like to bring to the notice of this august House that we had fixed one day for the Passports Bill. Yesterday we debated it for one hour. As you know our work is still there and there is a large amount of work to be completed. So in?r I request the House to see that Members may finish their speeches today? And, if necessary, we can call the Minister to reply tomorrow. I would like to have your cooperation in this matter.

र्था गोडे ग्रह्मीर (उत्तर प्रदेश): वाइस चेयरमैन साहब, जहां तक पासपोर्ट का सवाल है मेरा खयाल है कि सूत्रीम कोर्ट में जो जजमेंट हम्रा उसी के फलस्वरूप कुछ श्रपना हाथ मण्डल करने के लिये केन्द्रीय सरकार इस तरह का एक बिल हमारे सामने लाई है, तो एक तरह से सुप्रीम कोर्ट का जो जजमेंट है उसको बाईपास करने की कोशिश हो रही है इस बिल के जरिये। बैसे में पासपोर्ट के खिलाफ हूं, बुनियादी तौर से मेरा विचार है कि किसी भी देश को पासपोर्ट के जरिये श्रपने बाशिन्दों को कहीं जाने से रोकना नहीं चाहिये और उसी ढंग से किसी को ग्राने से भी रोकना नहीं चाहिये। इसलिये बुनियादी तौर पर मैं पासपोर्ट के ही खिलाफ हं।

THE VICE-CHAIRMAN AKBAR ALI KHAN): Is there any country where there is no restriction at all?

Passports

श्री गोडे नराहरि : यह तो कोई नकल करने की बात नहीं है, खगर चाहे तो हिन्द्स्तान युनिलंटिरली पासपोर्ट को खत्म कर सकता है, उसमें कोई दिक्कत नहीं होगी और पासपोर्ट की कोई कीमत भी वहीं है क्योंकि ग्राज जिस इंग से हिन्द्स्तान की सरकार ग्रपनी कार्यवाही चला रही है उस से तो पासपोर्ड का सिस्टम एक वेस्ट ग्राफ मनी है, मेरा ख्याल यह है कि हिन्द्स्तान का काफी पैसा पासपोर्ट बनाने के लिये बेस्ट किया जा रहा है क्यों कि "पी" फार्म भी रहता है और उस पर फाइनेंस मिनिस्टी का कंदोल रहता है, यही नहीं कि कौन बाहर जाय बल्कि यह भी कि कितने दिन रहे, सिर्फ बाहर जाने का नहीं बल्कि कितने दिन बाहर रहे उस पर भी "पी" फार्म के जरिये फाइनेंस मिनिस्टी का, सरकार का पूरा नियंत्रण है। तो मेरी समझ में नहीं ब्राता कि पासपोर्ट क्या चीज है, पासपोर्ट तो बिल्कूल गैरजरूरी है, बेस्ट ग्राफ मनी है ग्रीर इस पर हिन्दुस्तान का पैसा बर्बाद किया जाता है।

SHRI M. GOVINDA REDDY: The P Form is temporary.

श्री गोडे न्राहरि : टैम्परेरी क्या है, -इतने सालों से "पी" फार्म चला ग्रा रहा है भ्रौर दलील यह दी जाती है कि "पी" फार्म के बिना काम नहीं चलेगा। "पी" फार्म रखना "पी" फार्म रखें, एक्स फार्म रखें, जीरों काम रखें, ग्रापका नियंत्रण पूरा हो गया, किसी को बाहर जाने नहीं देंगे जब तक कि "पी" फार्म नहीं होगा, इसलिये पासपोर्ट का जो इंस्टीटयशन हिन्दस्तान में बना रखा है यह बिल्कुल गैंरजरूरी है ग्रीर तुरन्त इसको खत्म करना चाहिये। इस तरह के बिल लाने का हिन्दुस्तान ऐसे देश में कोई मतलब नहीं रहता जहां कि "पी" फार्म हो । वसे तो मैं चाहुंगा कि पासपोर्ट ही खत्म हो क्योंकि द्निया में जब तक पासपोर्ट ऐसी चीज होगी तब तक वल्डं सिटीजनशीप या दुनिया में एकता हो नहीं सकती, पासपोर्ट एक ग्रलगाव का इंस्ट्रुमेंट है स्त्रीर में चाहंगा कि पासपोर्ट का जो सिस्टम है वह खत्म किया जाय ग्रौर हिन्दुस्तान की सरकार पहल करके दूस रे देशों से कहै कि हम इसको खत्म करने के लिये तैयार हैं तुम भी खत्म करो और दुनिया के लोगों को एक जगह से दूसरी जगह आसानी से आने जाने की इजाजत हो तो बहुत ग्रच्छा होगा। हिन्दुस्तान की सरकार को यह करना चाहिये. जो सरकार निरपेक्षता में विश्वास रखती है, जो सरकार बराबर कहती है कि हर इंसान बराबर है उसको इस मामले में भी खगवाई करनी चाहिये कि पासपोर्ट ऐसी चीज दुनिया में खत्म होनी चाहिये।

Bill, 1967

श्री ए० डी० भणि (मध्य प्रदेश): पासपोर्ट नहीं चाहिये ।

श्री गोडे सराहरि : बिल्कल नहीं चाहिये। पासपोर्ट के रहते हये या जो वीजा होता है उसके जरिये किस तरह की बेईमानी ग्रौर सरकारी नियंवण होता है उसके वारे में भी कुछ कहना चाहंगा। कुछ साल पहले मुझे याद है एक अमेरिकन औरत यहां ब्राई थी मिस मागो स्किनर, वह सोश-लिस्ट पार्टी की तो नहीं थी लेकिन बह एक अखवार में काम करने छाई थी. मैंन-काइंड शखबार में, उसकी एडिटर थी. और उसके यहां से भिजवाया गया । एक दिन पुलिस ने द्या कर जबरदस्ती उठा कर के प्लेन में डाल कर यहां से बाहर किया। वयां ? सिर्फ इतना था कि मिस मार्गी स्किनर फिलीपाइस की फुलब्राइंट स्कालर थीं और उसने वहां रहते हये एक आर्टिकल लिखा, यहां के एक वीकली ग्रखवार में लिखा जो ग्राटिकल उस वक्त की ग्रमेरिकी सरकार को पसन्द नहीं ग्राया, फिर बाद में मिस मार्गो स्किनर यहां छाई और छाते ही,

[श्री गोडे मुराहरि]

Passports

मने पता नहीं अमेरिका के इशारे पर या किसी दूसरे के इशारे पर यह हुआ, हिन्दस्तान की सरकार ने उनको यहां से बाहर करने को कोशिश परे जोरों से की और उनको बाहर जाना पडा । फिर उसके बाद उन्होने कोशिश करके बीजा लिया, बीजा ले कर हिन्दस्तान ग्राई ग्रीर यहां ग्रा कर काम करने लगीं, तो फिर हिन्दस्तान की सरकार ने बीजा देने से इंकार कर दिया और मझे याद है कि राजनारायण जी ने एक बार श्री लाल बहादुर शास्त्री को टुंक काल भी किया और उन्होंने कहा कि हफते भर के अन्दर इस मसले को ठीक करेंगे, लेकिन दो या तीन दिन के ग्रन्दर उनको उठा कर के जबरदस्ती प्लेन में डाल करके यहां से भेज दिया गया। ग्रौर कहीं कहीं यह सुना जाता है कि उसका कारण यह है कि ग्रमेरिका की सरकार ने उनको डेस्टीट्यूट घोषित किया है, यानी मार्गरेट स्किनर एक डेस्टीट्यूट ग्रौरत है इसलिये उनको यहां रहने की इजाजत नहीं मिलनी चाहिये। ऐसा उनके इशारे के ऊपर हमारी सरकार ने किया और उनको यहां से बाहर किया।

श्रीः ए० डी० मणि: भगा दिया।

श्री गोडे मुराहरि : हां, भगा दिया
यहां से श्रीर में नहीं जानता यह सिर्फ
श्रमेरिकन गवनंमेंट का इशारा था या
हिन्दुस्तान को सरकार का कुछ राजनीतिक
हस्तक्षेप था क्योंकि वह जो काम कर रही
वो वह "में नहाइन्ड" जसे श्रवशार में
काम कर रही श्री श्रीर उस में से शिनिस्टों का
हाथ था इसिलिये शायद सरकार ने उनको
श्रवांछनीय समझा होगा । तो ऐसी चीजें
होती हैं श्रीर पासपोर्ट के जो रूल्स होते
हैं, पासपोर्ट होता है उसके ऊपर बीजा होता
है, तो जब कोई देश किसी नागरिक को बाहर
करना चाहे तो बीजा या पासपोर्ट देने से
इनकार कर देते हैं। मैं मिसाल देना चाहता

हं कि अमेरीका में भी ऐसा केस हआ यातो जस्टिस डगलस का जजमेंट है कि पासपोर्ट जहां है वहां किसी भी नागरिक को देने से इनकार नहीं कर सकते और अमेरिका में ही यह जजमेंट हुआ है। उसी ढंग से हमारे सुप्रीम कोर्ट में भी यह जजमेंट हुन्ना है । वैसे पासपोर्ट के मैं खिलाफ़ हं लेकिन यह पासपोर्ट रहता भी है तो फिर क्या जरूरत है यह बिल लाकर उस पर नियंत्रण किया जाय। मेरी समझ में कोई नियंत्रण की जरूरत नहीं। तो मैं तो यही चाहुंगा कि इसके बारे में जरा सोचें ग्रौर हिन्द्स्तान की सरकार को इसमें पहल करनी चाहिये चाहे दनिया में श्रौर जगह किसी ढंग की व्यवस्था हो, वर्ल्ड गवर्नमेंट हो, जिसमें ये राष्ट्र इकट्टा हों चाहे उस राष्ट्र के ग्रन्दर कोई भी सिस्टम हो, लेकिन जब को-एक्जिसटेंस का त्रिन्सिपल ग्राप मान खेते हैं फिर हम इस चीज की पहल करें कि दुनिया में एक वर्ल्ड गवर्नमेंट हो । मैं जानता हं कहीं-कहीं ऐसी संस्था भी है दुनियां में जो इस किस्म की विचारधारा को बढ़ाने की कोशिश करते हैं जैसे एक बर्ल्ड फोडरलिस्टस है, एक कमेटी आफ वर्ल्ड पालियामेन्टेरियन्स, ऐसा कुछ है, श्रीर एक वर्ल्ड स्ट्डेंट कन्वेन्शन है, ये तमाम संस्थायें इस चीज को बढ़ाने में लगी हुई हैं। लेकिन हम चाहते हैं कि हिन्दूस्तान की सरकार भी उसमें कुछ पहल करे क्योंकि ये संस्थायें ग्रपनी ग्रोर से करें, उससे कोई गतलब नहीं निकलने वाला है---जब तक कोई न कोई सरकार उसके बारे में दिलचस्पी नहीं लेती श्रीर में समझता हूं हिन्दुस्तान जैसे देश की इसमें पहल करनी चाहिये, तब तक मैं समझता हं बुनियादी तौर पर पासपोर्ट विल यहां लाना गलत है इसलिये में इसका सख्त विरोध करता हं।

SHRI T. CHENGALVAROYAN (Madras): Mr. Vice-Chairman, I had never been abroad so as to have had the necessity to apply for and obtain a passport and I do not think I will

passport which I await is to a place from which no traveller returns.

SHRI M. C. CHAGLA: There is no need for a passport for that.

SHRI T. CHENGALVAROYAN: Sir, it is the judgment of the Supreme Court which has necessitated the passing of this Bill. Mr. Vice-Chairman, according to the law as it stood before the enunciation of the principles underlying article 21 and article 14, as applying to the issue of passports, it has been fairly universally accepted that it is a political document exclusively in the prerogative discretion of the Government of a country to issue passports. We have known the continental concept of the issue of passports for the purpose of two benefits; one is to protect the honour, dignity and the safety of the person of a citizen of a country when he goes abroad and the other, incidentally and perhaps more substantial, is to protect the interests of the country. The Supreme Court, Mr. Vice-Chairman, has not stated-and I arguments and the viewpoint of the majority judgment in contradistinction to the most enlightened exposition of law in the minority judgment and the real point of the Supreme Court decision in my respectful submission. Mr. Vice-Chairman, is that if there should be an established law then it would not be violative of article 21. Article 21 guarantees what We may call the personal liberty but if we understand the sequence of article 21, you 20 and therefore if we examine the position great respect that this

have to do that in the future either. The only I may not at all be roped in but I know, Mr. Vice-Chairman, a catena of cases in the American courts particularly headed by ^Ir. Justice Douglas where the question of personal liberty has been in a spirit of judicious expansi-veness held to contain and include all varieties of personal benefit and personal right. Therefore this Bill seeks not, as my hon, friend, Mr. Murahari pointed out, to bypass the Supreme Court judgment but to comply with the requirements of the Supreme Court judgment.

> SHRI NIREN GHOSH (West Bengal): It is to nullify the effect of the Supreme Court judgment.

SHRI T. CHENGALVAROYAN: Now. I would very briefly and rapidly make my submissions on some of the salutary provisions of this Bill. Particularly clause 3 says that an application is necessary for obtaining a passport; in fact it is the key clause in the entire Bill. Now this follows the usual pattern of legislation with regard to the permit system. We have clause 3 which provides for an application to be made think a reading of the judgment would and it also Bay* how that application has to be convince anyone—that there is no necessity at dealt with. Now there has been some criticism all for issuing passports. I have read that about this clause. It has been stated with judgment of the Supreme Court through *nd reference to clause 3(2) that there will be an through and particularly the fascinating enquiry before the consideration of the application for passport. My submission is, if there is no enquiry and if we come to clause 6 we find there is provision for refusal of passport and I am sure any court of law will say that without an enquiry and sufficient data there j cannot be a proper and legal refusal. j Therefore in my submission in the light of provisions of clause 6 enquiry becomes absolutely necessary and in-i dispensable. Clause 6 enumerates the | grounds for the refusal of the pass-I port. It has will find it comes after article 19 and article been said by the esteem-! ed Professor Ruthnaswamy that the grant of the passport and *he constitutional propriety of what we must be the rule and refusal must be the excepcall the personal liberty. I should submit with tion. Now my submission to you is that clause 6 contains the rules of

[Shri T. Chengalvaroyan.]

exception when it is stated that the refusal cannot be on *any ground (.•xcept those stated here. Therefore, my submission is that clause 6 contains the rules of exception when th« passport may be denied.

There has been another criticism with reference to the concept of public interests in the matter of granting of passports. For example, one of the grounds mentioned here is that in the opinion of the Central Government the presence of the applicant in such country is not in the public interest. My hon. friend wanted a clear and more convincing definition of the expression 'public interest'. We have argued in courts of law on this point as to what public interest is and we have sought a judicial definition of the expression and after a very elaborate argument the High Court has defined 'public interest' as meaning the interest of the public. If we want to define what is public interest every definition has to be in the form of limitations. In all such rases, particularly in the Land Acquisition Act and in other analogous Act whenever this question of the paramount interests of the public is sought to be governed the legislative practice is to put the expression 'public interest' and leave each case to be decided as to whether it is in public interest or not.

There are other important salutary provisions also. For example, there is the provision in clause 9 of the Bill which states that the conditions and forms of passports and travel documents should be in the prescribed form

ISTow there fe another important point which is unbodied in clause 10, namely, with reference to variation, impounding and revocation of passports and travel documents. That is in the context of the duration of the tenure of the passport. I may also refer to clause 4 which provides for appeal. In all such cases when the question of the right of an individual

is concerned and if an order is to be made either limiting that right or restricting thai right or denying that right, then an appeal must be provided. I heard an objection that the appeal ought to have been provided to some independent tribunal. The Deputy Minister for Foreign Affairs in his opening remarks was pleased to state what has been the number of passport applications and if that number were to be taken into account and if after passing this Bill the rejections of applications are to be taken into account and if on those rejections the number of applications were to be taken into account, I am afraid that there would not be any necessity for having an independent tribunal for that purpose. If we examine why we want an independent tribunal it is because to remove any administrative bias that 'may be present in a disposal by an appellate authority prescribed under the Act. For those Members who feel that way, I may give this assurance, if an assurance is at all necessary, that article 266 of the Constitution gives ample remedy and adequate remedy and an effective remedy for challenging any such authority or any such decision of the appellate court. There cannot be a greater guarantee for the fulfilment of the constitutional privilege and the right of a citizen of our country.

I will also make a reference to clause 14 which gives the power of search and seizure. In my anxiety to go through this Bill I was at pains to spot out this particular clause and I felt within myself that unless this power is taken, tomorrow to implement the provisions of this Bill, particularly the penal provisions of this Bill, it would be rather embarrassing for the authority constituted under this Bill for investigation and for enquiry. I am sure we know about the decisions, of the courts on some matters particularly with regard to the Sales Tax: Act when it was challenged that unless there is a specific power in that enactment giving the authority pres-

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cribed under the Act the power to seize and search, the search and seizure would be I am very grateful for this careful provision of clause 14 in this Bill. also bring to your kind consideration that with reference to clause 14, there hag been some misunderstanding, if I may say so with great respect. It is not to give any carte blanche to the officers concerned with regard to carrying out the provisions of this Bill but if ever they do discharge the duties bona fide and in the exercise t>f their lawful duties in a lawful manner they should not be expose[^] to certain legal actions by pea-sons who may be aggrieved. In other words, this clause has incorporated the well-known of indemnity of officers doctrine discharging their official duties in the course of their official business. I will also submit that with reference to clause 23. it is very significant that certain analogous and more or less similar acts touching the subject collaterally have been saved from the position with reference to this particular Bill. For example, several acts which are now dealing with more or less similar or kindred subjects have been saved by this provision. I therefore submit that this Passports Bill is only for the purpose of regulating and coordinating the present administrative set-up. Mv friend, Shri Govinda Tleddy, has expressed certain grave doubts, perhaps of his own personal expeirence, with regard to the delay in the matter disposal of these applications. May I most respectfully submit for the kind consideration of the hon. Minister that a provision may he made in the rules, when rules are prescribed, that if an application for a passport is not disposed of within a particular period, say a month or two or a week or two, then it must be deemed to have been sanctioned? That provision is very salutary in order to make the administrative set-up very alert and very vigilant.

With these words, I have great pleasure in whol« heartedly supporting this Bill for the kind acceptance of this House.

SHRI A. D. MANI: Mr. Vice-Chairman the Pass[K>rts Bill which the House is debating i_s the direct consequence of the majority judgment of the Supreme Court presided over by Mr. Subha Rao. This judgment was delivered just before he became the Opposition Presidential candidate in the recent elections.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It has nothing to do with the Bill.

SHRI A. D. MANI: I am narrating the facts and not commenting on it. I would draw the attention to a paragraph in the judgment which is relevant for the consideration of this Bill. The Chief Justice and his colleagues said:

"A person may like to go abroad for many reasons. He may like to see the wivrld, to stay abroad, to undergo medical treatment that is not available in our country, to collaborate in scientific research, to develop his mental horizon in the different fields and such others. An executive arbitrariness can prevent one from doing so and permit another to travel merely for pleasure. While in the case of the enacted law one knows where he stands, in the case of an unchannelled arbitrary discretion discrimination is writ large on the face of it."

This doe_s not mean, as my friend Mr. Murahari says, that there should be no passports at all. All that the Chief Justice said was that there should be no arbitrariness in the issue of passports and', therefore, a Bill of this kind is within the competence of ^e Government and Parliament because the Bill seeks to impose restrictions en the arbitrary power of the executive Government.

I would like to refer, before I go on to deal with the clauses of the Bill, to a suggestion made by Shri M. Govinda Reddy that Members of Par-I liament should be given diplomatic passports. *War* the first time when

[Shri A. D. MANI.]

Passports

I went abroad in 1960, when I became a Member of Parliament, I travelled on the ordinary passport. I am not in favour of any special privilege being created for Members of PaiiiamenV We are just ordinary people, If we do not get 30 Members to stand behind us in a biennial election, we are out and Mr. Bhupesh Gupta knows what the situation can be. when there is a strong Opposition, to any candidate being elected. So we should not ask for any special privilege for ourselves. I was a Member of the U.N. Delegation on three occasions and I know what that diplomatic pissport means. A diplomatic passport means we get diplomatic facilities also. One of the diplomatic facilities that one gets abroad is to get whisky at one dollar seventy-five cents. When one is a Member of the U. N. Delegation, a_s Mr. M. Govinda Reddy ought to know, that privilege is given to anybody who has a diplomatic passport. A diplomatic passport means certain diplomatic facilities. Apart from' that I do not want any Member of Parliament to be given any special privilege which is not available to an Indian citizen. If we go on an official attend when we delegation. Commonwealth Relations Conference or any other Conference we have got a right to demand a diplomatic passport because we go in a designated official capacity.

Regarding the clauses of the Bill, I would suggest to the Minister that he should try to set up in each State a Passport Advisory Council consisting of Members of that area and certain selected or elected Members of the Legislatures. This Passport Advisory Council will not be on the same footing as the Telephone Advisory Committee which recommends the grant of telephone connection on payment because we are all subject to pressure. This Passport Advisory Council must meet as often as possible so that it may try to see from the manner in which the passport applications have been rejected whether due consideration has been given to each person who applies for a passport. If any one has gone to the Passport Office in Bombay and waited in the queue for hours one would understand what a torture it is to get a passport from this Government in this free country. It is, therefore, necessary that a Passport Advisory Council should be created. It will not be a fetter on the executive's discretion. It is only to see that public opinion is associated with the grant of passports. I hope that the Minister of External Affairs would consider this. He need not incorporate it in this Bill. By an executive fait and executive discretion he can create such a Passport Advisory Council.

I would like to draw the attention of the House to clause 6 of the Bill, sub-clause (2) (d). I am not in favour Of passports being refused to persons on the ground that the presence of the applicant outside India may, or is likely to, prejudice the friendly relations of India with any foreign country. In the United States any person who is supposed to be a fellowtraveller or who is supposed to be friendly to the Soviet Union is not given a passport to go to the Soviet Union. We should not mind our people going there to put forward their points of view. My hon. friend, Mr. Dahvabhai Patel, very often goes to Formosa. We have not prevented him from going to Formosa. If I want 'O go, I can also go t₀ Formosa. This Government will not do it as long as we are Members of Parliament. I can tell you one case where a person wanted to become a fellow of an institute in Thailand and who was getting a grant from SEATO. I saw the then State Minister of External Affairs, Mr. Diaesh Singh, and asked him to give him facilities to go to that country. He said he would not permit him to go, as it was contrary to our policy. Members of Parliament, he said, were in a very special category. So, I do not want that sort of restriction put in here. If this is a free country, we must have the freedom to put forward our points of view on the policies of the Government Of India and Governments

and we must have free access to other countries. I am totally opposed, therefore, to sub-clause (d) here at page 4.

I would like to draw your attention to sub-clause (e) also, where it says: -

"that the applicant has, at any time during the period of five years immediately preceding the date of his application been convicted by a court in India for any offence and sentenced to imprisonment for not less than two years."

In these days of "gheraos", labour movements and "morchas" a person can get a sentence for two years for these offences. My hon, friend, Mr. Bhupesh Gupta, would say these are political offences in the interests of a welfare State. I do not want the gentlemen of the "gherao" movement to be lodged in this class.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are very sympathetic.

SHRI A. D. MANI: I would, therefore, like the Minister of External Affairs to give directions to the passport officers that unless an offence involving moral turpitude has been committed, no person should be denied a passport because he has been sentenced for more than two years. We do not want political offenders to be punished under this clause.

I would like to go on to sub-clause vg) at page 4, which says:—

"that a warrant or summons for the appearance, or a warrant for the arrest, of the applicant has been issued by a court under any law -----"

Now, you know as a very eminent lawyer that a summons can be issued in a defamation case under sections 499 and 500. The defamation case is a penal offence under our law and I believe it is not a penal offence under the British law unless it leads to a breach of law involving criminal intimidation. If I want to stop

Mr. Bhupesh Gupta from going abroad, all that I have to do is to file a defamation case against him and issue a summons and tell the passport officer: "Please do not allow this gentleman to go abroad because there is a defamation case pending and a summons has been issued." It is a very valid point. Unless certain offences against property, against persons, against misuse of funds are involved, we should not deny passport to any person just because a summons has been issued to him. Maybe he may have to appear as a witness. All that one has to do is to issue a summons against somebody and a defamation-case can be filed very easily. You can get a lawyer engaged and file a defamation case against Mr. Bhupesh Gupta in the Parliament Street court, so that he does not go to the Soviet Union as often as he would like to do. I would, therefore, suggest that a direction be issued that normally for offences like defamation a passport should not be denied.

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I would like to go on to the question of 'P' form. In the United Kingdom too where passports are being issued not very liberally, but not arbitrarily, the foreign exchange regulations are taken note of by the passport authorities before a oassport is issued. The country's foreign exchange reserves have become negligible, almost non-existent. It is not possible for us to go abroad on the basis of passports and squander the precious foreign exchange resources of this country. I believe in some kind of restriction by the Reserve Bank and the Finance Ministry on passport-holders. Though Mr. Bhupesh Gupta might put forward a number of cases where 'P' Form have been denied to persons on flimsy grounds, I am in favour of the continuance of the 'P' Form because there must be some kind of check on persons going abroad. I can tell' you, as one who has gone abroad many times and to many parts of the world, that I am thoroughly ashamed

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to go abroad now because we do isot have money ourselves. Everybody knows it and they ask: "Why people are starving in your country?" The condition is so bad and it is not a pleasure for us to go abroad. There should, therefore, be stringent regulations regarding the grant of passports. On account of our foreign exchange difficulties T' form is necessary in the circumstances.

I would like to say a word regarding the impounding of passports. The Bill has provided that the reasons should be given. There must be an opportunity given to a person who has applied for a passport to ask for a hearing, so that the matter may be reconsidered. It is likely that the passport officer might not have applied his mind to all the aspects of the case. The man concerned must have an opportunity to take up his case and get it reconsidered. He need not go through this elaborate process of a court of appeal or some other authority.

I hops that these suggestions would be borne in mind by Government in regard to the administration of the passport law.

सरदार रखुशीर सिंह पंतह नारी (पंजाव): वाइसचेयरमेन साहव, मैं आपका मणकूर हूं कि आपने मुझे मौका दिया। सन् 1920 के एक्ट के बाद आज इस एवान में स्लाइट माडिफिके-शन के बाद यह बिल आया हैं। अंग्रजों के एक्ट में और आज के एक्ट में कोई खास फर्क नहीं है। मैं तो यह समझता था कि इसमें कुछ ज्यादा सहलियतें होंगी और लोगों को आसानी से पासपोर्ट मिल जायेंगें। लेकिन इसमें सिवाय इसके कुछ नहीं है कि जो पहते से अग्रैंजों के जमाने से चला आया है वही रखा गया है।

स्पेशल अपील के मुताल्लिक मुझे यह कहना है कि राइट आफ अपील जो है बह तो दिया गया है, लेकिन वह किसके पास होगी । वह अपील डिप्टी सेकटरी और ज्वाइन्ट सेकेटरी तक जायेगी और उसके बाद खत्म हो जायेगी । मैं समझता हूं कि अगर किसी डिपार्टमेंट के सीनियर आफिसर ने अप्लीकेणन रिजक्ट किया हो, तो उसका आफिसर जो होगा वह अपने आफिसरों से एग्री करेगा और इस तरह से मैं नहीं समझता कि इसमें ज्यादा जस्टिस मिल सकेगी । मेरे खयाल में अपील का फाइनल डिसीजन मिनिस्टर के जरिये होना चाहिये तब लोगों को कुख आराम मिल सकेगा ।

صری اے - ایم - طارق - وہ منستر تک پہنچائد کئے می نہیں چار چھہ میدنے تک -

†[श्री ए० एम० तारिक: वह मिनिस्टर तक पहुंचायेंगे ही नहीं चार छ: महीने तक।]

सरदार रघ्वीर सिंह पंजहजारी : यहीं मेरा खयाल है कि अगर मिनस्टिर साहब के पास ये चीजें चार छः महीने में भी जायेंगी तब भी उनको पता लगेगा कि उनके डिपार्ट-मेंट में क्या क्या चीजें होती हैं। इसलिये मैंने अर्ज किया कि मिनस्टिर साहब के पास यह पहुंचे।

जहां तक पासपोर्ट देने का सवाल है ग्रमी कल डिपुटी मिनिस्टर साहब कह रहे थे कि 24 ग्रावर्स में देने की कोशिश करते हैं। मैं समझता हूं कि तीन महीने में भी दे दें, तो बड़ी मेहरबानी होगी। प्रोसीजर इनका यह है कि देहात का ग्रादमी पहले डी॰ सी॰ के पास एप्लाई करे, डी॰ सी॰ पुलिस के पास मेजे बेरीफिकेशन के लिये, पुलिस की रिकमेंडेशन होगी तब होम डिपार्टमेंट में जायेगा, स्टेंट का होम डिपार्टमेंट फिर रीजनल पासपोर्ट ग्राफिसर को में भेजेगा, रीजनल पासपोर्ट ग्राफिसर को

^{†[]}Hindi transliteration.

भक पड़ा, तो वह फिर स्टेट को भेजेगा श्रीर फिर वह नीचे जायेगा। इस प्रासेस में काफी समय लग जाता है। मैं चाहता हूं कि यह प्रासेस जिल्लानी कट की जाये उतना श्रच्छा है।

4 P.M.

एक चीज और अर्ज करना चाहता हूं कि पार्लियामेंट के मेम्बर या असेम्बली के मेम्बर को पासपोर्ट लेना हो, तो उनको भी डिपुटी सेकटरी से करेक्टर सर्टिफिकेट लेने का जरूरत होगी। मैं नहीं समझता इससे ज्यादा शर्मनाक बात इस हिन्दुस्तान में एक पार्लियामेंट के मेम्बर या असेम्बली के मेम्बर के लिये हो सकती है।

उपसभाध्यक्ष (जो स्रज्बर स्रजो खान) : इसकी जरूरत नहीं है।

सरवार रवुकार सिंह पंतहजारी: इसकी जरूरत है। वह वगैर इसके, वगैर डिपुटी सेकटरी की रिकमेंडेंगन के नहीं मिल सकता। मैं समझता हूं कि आजाद हिन्दुस्तान में इस तरह की शर्मनाक बात दूसरी नहीं हो सकती। इसलिये मैं यह धर्ज करूंगा कि हर पालियामेंट मेम्बर या असेम्बली के मेम्बर को—जिसके पास आइडेन्टीफिकेंगन कार्ड हो, वह अपना कार्ड दिखाये—जिस रोज एप्लाई करे उसी रोज उसको पासपोर्ट मिल जाना चाहिये।

SHRI M. C CHAGLA; The rule says if he pays income-tax or property tax—it is a question of financial guarantee and various exemptions are there—if he pays income-tax or property tax, proceeds to the U. K. on an employment voucher, proceeds on scholarship or fellowship, furnishes a ticket in proof of the journey to a foreign country and return therefrom. It is only when these are not there the Deputy Secretary comes in. It is not in every case the Deputy Secretary is necessary.

■B77 RSD—7.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It should not be there in the case of a Member of Parliament.

SARDAR RAGHBIR SINGH PANJ-HAZARI: Regarding a Member of Parliament or a Member of an Assembly certainly it is necessary.

SHRI M. C. CHAGLA: My information is that M.Ps, and M.L.As. are given passports on application. No certificate of any officer is necessary no financial guarantee is necessary. My hon. friend's apprehension is not justified.

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): I a_m sure the Minister will look

सरदार रघवीर सिंह पंजहजारी: जहां, मिनिस्टर सांहब का कहना है मैं मानता हूं लेकिन मझे ग्रफसोस के साथ कहना पड़ता है कि जहां तक एप्लीकेशन फार्म का सवाल है, उसके साथ एक स्लिप लगी है, उसे मंगाकर देखिये। एप्लीकेशन फार्म में लिखा हम्रा है कि जो एप्लीकेन्ट है उसको डिप्टी सेकेटरी या डिस्ट्क्ट मजिस्ट्ट फर्स्ट क्लास से सर्टिफिकेट लेना लाजमी है। वह फार्म मंगवाइये । किस रूल में लिखा है, कहां इन्सट्रक्णन दिया हुआ है कि पालियामेंट के मेम्बर के लिये जरूरी नहीं है ? जहां तक एप्लीकेशन का सवाल है उसमें कहीं यह मेनशन्ड नहीं है कि पार्लियामेंट के मैम्बर ग्रीर ग्रसेम्बली के मेम्बर के लिये ग्रलग किया जाता है ।

into it.

SHRI M. C CHAGLA: The rule says this. An application for the issue of a passport for travel shall be accompanied by a guarantee executed in the prescribed form: provided that no such guarantee shall be necessary in respect of an applicant in the following cases:

Furnishes a certificate from a Stipendiary Magistrate Of the First

[Shri M. C. Chagla.]

Class or from an officer not below the rank of Deputy Secretary to the Government:

Passports

Pays income-tax or property tax;— I will not read the other things;

Proceeds on scholarship or fellowship:

Proceeds on pilgrimage or for other purpose to neighbouring foreign countries;

Furnishes a ticket in proof of the journey to a foreign courtry and return therefrom;

These must have been administrative instru stions. If necessary, I -will see to it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Members of Parliament and M'.L.As. at least should get the position of your Joint Secretary.

SHRI M. C. CHAGLA: I do not think we need any financial guarantee from a Member of Parliament. I am sure they are solvent.

सरदार रचवर सिंह पजहजारो : में मशक्र हं मिनिस्टर साहब का

उपसमाःपञ्च (को ग्राह्मर ग्राती लान) : अब आप खत्म फरमाइये।

सरवार रवकोर सिंह पंजहजारी : अभी तो मैंने शरू किया था। मैं मशकुर हं मिनिस्टर साहब का कि जो मैंने जनइन चीज बताई थी वह उन्होंने मान ली। एक्स-टर्नल एफेयर्स में जहां तक खर्च का सवाल है ग्रनलिमिटेड खर्च हुग्रा करता है, लेकिन ग्राप दिल्ली के पासपोर्ट ग्राफिस को देखिये। मैं नहीं समझता कोई रेस्पेक्टेबिल आदमी वहां बैठना पसन्द करेगा। अफसरों को तो नौकरी करनी पहती है, इसलिये बैठना पड़ता है। वहां बैठने के लिये कोई जगह नहीं है। इतना निकम्मा पासपोर्ट का ग्राफिस.

मैंने कहीं नहीं देखा है। दूसरी जमहों पर भी ऐसा ही होगा। मेरी यह गुजारिश है कि रीजनल पासपोर्ट ग्राफिस ठीक इमारत में हो, वहां का फर्नीचार ठोक हो, बैठने की जगह ठीक हो।

شری اے - ایم - طابق - کھڑے بھی

†[आ ए० एउ० तारिकः : कपडे भी ग्रच्छे हों।

सरवार रघबंर सिंह पंतहतारों : कपड़ तो माणेग्रल्ला ग्रापके वहत ग्रच्छे हैं पेरिस में आपने एक पासपोर्ट आफिस बनाया हम्मा है; न वहां के स्टाफ को कम्फर्ट है, न बाहर के जाने वालों को।

साथ साथ यह भी ग्रजं करूंगा कि जां तक रीजनल पासपोर्ट ग्राफिस का सवाल है. वहां से पासपोर्ट लेने के लिये बडी दिक्का होती है। मैं यह ग्रर्ज करूंगा कि हर स्टंट में पासपोर्ट ग्राफिस होना चाहिये ताकि जल्दी से जल्दी लोगों को पासपोर्ट मिन नय। रीजनल पासपोर्ट ग्राफिस का मतलब 4-5 स्टेट्स का होता है। हमारे यहां रीजनल पास-पोर्ट ग्राफिस दिल्ली में--काश्मीर वाले बैठे हैं तारिक साहब-काश्मीर से लेकर राजस्थान, पंजाब, दिल्ली, हिमाचल प्रदेश के आदिमयों को एप्लाई करना पडता है। कितनी देर लगती होगी उसको पासपोर्ट लेने में इसको आप मलाहिजा फरमाइये । हर स्टेट में एक पासपोर्ट ग्राफिस हो या चीफ सेकेटरी को पावर दे दीजिये कि वह ब्रान बिहाफ ब्राफ एक्सटर्नल एफेयर्स पास-पोर्ट इम् कर दिया करें।

PERSONAL EXPLANATION BY SHRI A. D. MANI ABOUT HIS RE. MARKS ON THE PRIME MINISTER'S STATEMENT RE. SITUATION IN WEST ASIA

SHRI A. D. MANI: (Madhya Pradesh); Sir, I wanted to seek your indulgence for a minute. Quite a large

^{†[]} Hindi translation.